

12.27 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

THIRTY-FIRST REPORT

DR. KAILAS (Bombay South): I beg to present the Thirty-first Report of the Committee on Public Undertakings regarding action taken by Government on the recommendations contained in their Sixty-second Report (Fourth Lok Sabha) on Central Road Transport Corporation Ltd.

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order; either it should have been Shrimati Subhadra Joshi or Shri Ranen Sen.

MR SPEAKER I allowed it, any Member can be allowed by me You will have to do it yourself, sometime.

SHRI JYOTIRMOY BOSU: No, Sir; I do not think.

12.27 hrs.

CORRECTION OF ANSWER TO S.Q. NO. 223 DATED 7TH MARCH, 1973 RE SUBSIDY TO UTTARAKHAND

MR. SPEAKER: Shri Subramaniam, you can lay it on the Table.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): Sir, I lay the statement on the Table.

Statement

After reply to Starred Question No. 223 put by Shri Narendra Singh Bisht in the course of supplementary Questions and answers thereto, the Hon'ble Shri Krishna Chandra Halder asked whether the Transport Subsidy Scheme will be available to industries in Darjeeling, Meghalaya, Arunachal Pradesh and Manipur. In reply it was stated that the area was covered by the Transport Subsidy Scheme.

On a point of fact, however, it is now to be explained that since Darjeeling is situated in West Bengal and the Transport Subsidy Scheme is not extended to West Bengal, industries in Darjeeling will not be eligible to the Transport Subsidy. Industries in other areas, viz., Meghalaya, Arunachal Pradesh and Manipur will, however, remain eligible for Transport Subsidy.

Since during the supplementaries some mistake had crept in some of the facts given, the Ministry wanted to make doubly sure about the correct position. The double check caused some delay in preparing the statement.

12.28 hrs.

ARREST OF MEMBER

MR SPEAKER I have to inform the House that I have received the following telegram, dated the 17th April, 1973, from the Superintendent of Police, Dhar—

"Shri B S Chowhan, Member, Lok Sabha, was produced before the Magistrate First Class, Dharampuri, on the 14th April, 1973, who remanded him to jail custody till the 17th April, 1973, as Shri B. S. Chowhan did not wish to give Personal Bond or bail."

12.28½ hrs.

CONVICTION OF MEMBER

MR. SPEAKER: I have to inform the House that I have received the following telegram, dated the 17th April, 1973, from the Superintendent of Police, Panna:—

"I am to submit that Hon. Major Narendra Singh (Panna), Member, Lok Sabha, has been convicted and sentenced till rising of the Court

by the Court of Additional District Magistrate (Judicial), Panna on the 17th April, 1975."

On 19-11-1969 paragraph 71(6) was amended to read as follows:

"It has been noticed that the rostrum arrangements are not always properly made because the hosts are sometimes unable to bear that cost. As the security of the Prime Minister is the concern of the State, all arrangements for putting up the rostrum, the barriers etc. at the meeting place including that of an election meeting will have to be made by the State Government concerned.

12.29 hrs.

STATEMENT BY MEMBER RE. ALLEGED INACCURACY IN MINISTER'S REPLY TO S. O. NO. 234 DATED 7TH MARCH, 1973

SHRI JYOTIRMOY BOSU (Diamond Harbour): On 7-3-1973, I put the following question to Shri F. H. Mohsin, Deputy Minister as a supplementary:—

"If it is or it is not a fact that before November, 1969 the tours undertaken by the Prime Minister for election and other party purposes used to be paid by the party, but since November, 1969, the procedure has been changed and the expenses are now debited to the Exchequer."

To that the Minister's reply was:

"It is not a fact."

I have given supporting document to prove that before amendment was incorporated in the Blue book entitled "Rules and Instructions covering Prime Minister when on tour and in travel" the relevant provision read as follows:

"71(6) It has been noticed that the rostrum arrangements are not always properly made because the hosts are sometimes unable to bear the cost. As the Prime Minister security is the concern of the State, all arrangements for putting up the rostrum and the barriers at the meeting place will be borne by the State whatever may be the occasion for which the public meeting is called, except election meetings."

In the case of public meetings other than election meetings, all expenditure on the arrangements including provision of rostrum, the setting up of barricades, making lighting arrangements, public address system, etc., will be borne by the State Government. The term "public meeting" mentioned in this paragraph shall cover not only meetings organised by the State Governments but also those held by the political parties to which the general public has access.

In the case of election meetings, all expenditure on police, setting up of barricades and making lighting arrangements will be borne by the State Government, while expenditure on public address system and any decorative arrangements will be the responsibility of the political party concerned. (The expenditure on all these items may in the first instance be borne by the State Government and then recovered from the political party concerned). In regard to the rostrum, only 25 per cent of the cost of the rostrum or Rs. 2500/- whichever is less, shall be contributed by the party, as the rostrum has to be of certain specifications because of security consideration.

NOTE.—Even though the political party concerned has to meet the cost of some of the arrangements